

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO. 278/95

Between:

Date of Order: 28.2.95

1. M. Salomi
2. M. Mary Vishranthamma
3. M. Sudha Rani
4. V. Seshu Kumar

...Applicants.

And

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Chief Medical Director, South Central Railway, Secunderabad.
3. The Chief Medical Superintendent, Railway Hospital, South Central Railway, Vijayawada.

...Respondents.

Counsel for the Applicants : Mr.A.Giridhar Rao,

Counsel for the Respondents : Mr.V.Bhimanna, SC for Rlys.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

The Tribunal made the following Order:

Heard Shri A.G.Rao, counsel for the applicant and Sri V.Bhimanna, Addl.CGSC, who took notice on behalf of the respondents. The Application is admitted.

2. As regards interim relief, as per hearing on either side, as an interim measure, the respondent No.3 is directed not to insist the applicants to wear the conventional uniform and to allow them to wear the uniform which they were wearing hitherto, until further orders. In otherwards, the order of Chief Medical Superintendent, Vijayawada, dt.18.1.95 (Annexure A-1) stands suspended until further orders.

3. Respondents may file reply within 4 weeks and thereafter the case may be listed for final hearing in its turn.

Prabhakar 13/3
DEPUTY REGISTRAR (J)

To

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Chief Medical Director, South Central Railway, Secunderabad.
3. The Chief Medical Superintendent, Railway Hospital, South Central Railway, Vijayawada.
4. One copy to Mr.A.Giridhar Rao, Advocate, 4-3-410, Bank Street, Hyderabad.
5. One copy to Mr.V.Bhimanna, Addl.CGSC,CAT, Hyderabad.
6. One spare copy.

YLKR

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(C)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 28.2.95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in

O.A.NO. 278/95

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLKR

